

(2021) 08 PAT CK 0045

In the Patna High Court

Case No : Civil Writ Jurisdiction Case No. 11182 Of 2019

Indrajeet Baitha

APPELLANT

Vs

State Of Bihar

RESPONDENT

Date of Decision : 13-08-2021

Acts Referred:

Citation : (2021) 08 PAT CK 0045

Hon'ble Judges : S. Kumar, J

Bench : Single Bench

Advocate : Sanjeev Kumar Mishra, Alok Ranjan

Final Decision : Disposed Of

Judgement

Heard learned counsel for the parties.

Petitioner has prayed for the following relief(s):-

â??i. For issuance of an appropriate writ in the nature of Certiorari quashing the order contained in memo no. 691 dated 08.10.2012 passed by

Respondent No. 3 by which the license no. 102/2007 of the petitioner under public distribution system has been cancelled.

(ii) For quashing the order dated 16.03.2019 whereby the appeal made by the petitioner has been rejected.â??

Petitioner has approached this Court without availing the statutory remedy of revision against the impugned appellate order, as such, liberty is granted

to petitioner to file revision against the appellate order before the Revisional Authority, and if any, such Revision is filed within 3 weeks, then

Revisional Authority shall condone the delay in filing the revision petition and shall decide the revision petition preferably within 8 weeks from the date

of its filing on its own merit.

This court has not expressed any opinion on the merit of the claim of the petitioner and same is to be decided by the Revisional Authority in accordance with law.

With aforesaid liberty, the writ petition is disposed of.